

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
STARRED QUESTION NO. \*69  
ANSWERED ON 04.02.2026**

**Coal Allocation under SHAKTI Policy**

**\*69. Dr. Sanjay Jaiswal:  
Shri Khagen Murmu:**

Will the Minister of **COAL** be pleased to state:

- (a) the details of total quantity of coal offered and actually allocated under various components of the Scheme for Harnessing and Allocating Koyala Transparently in India (SHAKTI) Policy for transparent coal allocation during the year 2025 along with the details of implementation and outcomes, category-wise;
- (b) the extent to which coal linkages granted under SHAKTI Policy have translated into actual power generation capacity being operationalised in the country including Odisha and Chindwara district of Madhya Pradesh;
- (c) the eligibility criteria and timelines prescribed for allocation of coal linkages under the revised SHAKTI Policy; and
- (d) the measures taken to improve uptake of coal offered under linkage auctions to ensure optimal utilisation of domestic coal resources and the impact of such measures on coal utilisation and power sector in the country including Odisha and Chindwara district of Madhya Pradesh?

**ANSWER  
MINISTER OF COAL AND MINES  
(SHRI G. KISHAN REDDY)**

**(a) to (d): A Statement is laid on the table of the House.**

**Statement referred to in reply to part (a) to (d) of Lok Sabha Starred Question No. \*69 for answer on 04.02.2026 asked by Dr. Sanjay Jaiswal and Shri Khagen Murmu regarding Coal Allocation under SHAKTI Policy.**

**(a):** During the calendar year 2025, coal linkages to the Power Sector consumers, through auction mechanism by coal companies, have been granted under Para B (iii) & B (viii) (a) of erstwhile SHAKTI Policy, 2017. Coal India Limited has conducted multiple rounds of auctions under Para B (iii) and Para B (viii) (a) of the erstwhile SHAKTI Policy during the calendar year 2025 and the details of coal quantity booked against the coal quantity offered in these auctions is as under:

<b>SHAKTI Policy</b>	<b>Round / Tranche</b>	<b>Quantity Offered (MT*)</b>	<b>Quantity Booked (MT*)</b>
Para B (iii)	Round 7 to 9	86.81	23.81
Para B(viii) (a)	Tranche XXII and XXIII	61.29	26.47

**\* Million Tonne**

Further, during the calendar year 2025, with the recommendations of Ministry of Power, coal linkages have been allocated for 140 MW under Para B (i), 5320 MW under Para B (iv) of erstwhile SHAKTI Policy, and 11260 MW under Window-I of Revised SHAKTI Policy, 2025.

**(b):** The entire coal linkage allocated under SHAKTI Policy to the Thermal Power Plants in the country including the Power Plants in Odisha and Chhindwara district of Madhya Pradesh is for the generation of electricity.

**(c):** All the Power Generating companies are eligible for coal linkages under the Revised SHAKTI Policy, 2025, as per the terms and conditions mentioned in the Policy and the criteria, timelines prescribed under the Methodology for allocation/earmarking of coal linkage under Revised SHAKTI Policy, 2025.

**(d):** Coal is offered by the coal companies in sufficient quantity as per the coal consumption norms of Central Electricity Authority (CEA) / Ministry of Power in the linkage auctions of coal for the power sector to ensure availability of linkages for optimal utilization and uptake of domestic coal resources. This provides adequate supply of coal to the power sector resulting in optimal utilization of the thermal power plants.

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